

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.8 – IA/553(AHM)2024  
In  
CP(IB) 127 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Karan Monomers Pvt Ltd  
V/s  
Bloom Dekor Ltd

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Aditya Raval, Advocate a. w. Ms. Nitu Chaturvedi,  
Advocate  
For the Respondent :

**ORDER**

**IA/553(AHM)2024**

This is an application filed by the Applicant/RP under Section 12(2) & 60(5) IBC r. w. Reg. 40 of IBBI (CIRP) Reg. with the following prayers:-

- A. *To grant extension of CIRP period for further 90 days from 09/04/2024 for the possibility of resolution of Corporate Debtor.*
- B. *To pass any other necessary orders as deemed fit by the Hon'ble NCLT in the interest of justice.*

The Applicant/RP has prayed for extension of CIRP period for further 90 days as original CIRP period of 180 days lapsed on 08.04.2024. This application was filed on 06.04.2024. In the 6<sup>th</sup> CoC meeting on 29.03.2024 with 100% voting resolved for seeking extension of further 90 days as two Resolution Plans are under verification.

Heard the learned counsel for the applicant/RP and perused the records. CIRP period is further extended for 90 days with effect from 09.04.2024 to complete the CIRP process.

In view of the above, **IA/553(AHM)2024** is allowed and disposed of.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**